

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-42/2019
MA-39/2019**

New Delhi, this the 09th day of January, 2019

Hon'ble Sh. A.K. Bishnoi, Member(A)

Ajab Singh, Crime Assistant, Group-C,
S/o late Sh. Hoshiar Singh,
Aged about 54 years,
R/o H.No. 44-E CBI Colony,
Vasant Vihar, New Delhi. ... Applicant

(through Sh. Shri Krishan)

Versus

1. Union of India,
Through Director,
Central Bureau of Investigation HQ,
11th Floor, Block No. 5-B, CGO Complex,
Lodhi Road, New Delhi.
2. The Deputy Director (Admn.),
Central Bureau of Investigation HQ,
7th Floor, Block No. 5-B, CGO Complex,
Lodhi Road, New Delhi.
3. The Superintendent of Police HQ,
Central Bureau of Investigation,
CBI HO, 7th floor, Block No. 5-B, CGO Complex,
Lodhi Road, New Delhi.
4. The Head of Branch,
CBI, ACB Gandhinagar, Sector 10 A,
Opp. St. Xavier's High School, near Ch-3 Circle,
Gandhinagar-382010 (Gujarat).
5. The Deputy Commissioner of Police (South)
Delhi Police, Hauz Khas, New Delhi.
6. Smt. Surbhi Chaudhary, D/o late Sh. Satinder Singh,
And daughter in law of Sh. Ajab Singh presently

Under illegal occupation of quarter No. 56-P CBI
Colony, Vasant Vihar, New Delhi previously resident of
H.No. B-262-A, Sector-19, Noida, UP.

7. Smt. Meenakshi Chaudhary D/o late Sh. Satinder Singh,
The sister of Smt. Surbhi Chaudhary presently
Under illegal occupation of quarter No. 56-P CBI
Colony, Vasant Vihar, New Delhi and actual resident of
H.NO. B-262-A, Sector-19, Noida, UP.
8. Smt. Rajvati wife of late Sh. Satinder Singh presently
Under illegal occupation of quarter No. 56-P CBI
Colony, Vasant Vihar, New Delhi and actual resident of
Village- Daultabad,
PO Lakhawati, Distt. Buland Shahar UP.
9. Smt. Divya W/o Mohit presently under illegal occupation
Of quarter No. 56-P, CBI Colony, Vasant Vihar,
New Delhi and actual resident of H.No. B-262-A,
Sector-19, Noida, UP.
10. Sh. Mohit @ Guddu S/o late Satinder Singh,
Resident of H.No. B-262-A,
Sector-19, Noida, UP. Respondents

ORDER (ORAL)

When this matter came up for hearing, learned counsel for the applicant seeks permission to withdraw this OA with a liberty to take legal recourse as per law.

The OA is accordingly dismissed as withdrawn with liberty as aforesaid.

(A.K. Bishnoi)
Member (A)

/ns/